# GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

## LOK SABHA

UNSTARRED QUESTION NO. 3724 TO BE ANSWERED ON THE 16<sup>TH</sup> JULY, 2019

## ASSISTANCE TO SMALL AND MARGINAL FARMERS

3724. SHRIMATI POONAM MAHAJAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has implemented a financial assistance scheme for small and marginal farmers holding land upto 2 hectares;
- (b) if so, the details thereof;
- (c) whether the Government has identified the number of farmers covered under the scheme and if so, the criteria fixed by the Government for inclusion/coverage of farmers under the scheme; and
- (d) whether the Government aims to implement the scheme and if so, the details thereof?

## **ANSWER**

## MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

- (a) to (c): Yes, Sir. With a view to provide income support to the farmers to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs, the Government has introduced a new Central Sector Scheme, namely, the Pradhan Mantri Kisan SAmman Nidhi (PM-KISAN) w.e.f. 01.12.2018. The Scheme provides payment of Rs. 6000/- per year, in three 4- monthly installments of Rs. 2000/-. The Scheme was initially introduced for Small and Marginal Farmers' families with cultivable land holding upto 2 hectare. Later the ambit of the Scheme was extended to cover all farmers in the country irrespective of the size of their land holdings, except those who are covered under the following exclusion criteria relating to higher income status.
- (a) All Institutional Land holders; and
- (b) Farmer families in which one or more of its members belong to following categories.
- i) Former and present holders of constitutional posts

- ii) Former and present Ministers/State Ministers and former/present Members of Lok Sabha/Rajya Sabha/State Legislative Assemblies/State Legislative Councils, former and present Mayors of Municipal Corporations, former and present Chairpersons of District Panchayats.
- iii) All serving or retired Officers and employees of Central/State Government Ministries/ Officers/Departments and its field units Central or State PSEs and Attached officers/ Autonomous Institutions under Government as well as regular employees of the Local Bodies (Excluding Multi Tasking Staff/Class IV/Group D employees).
- iv) All superannuated/retired pensioners whose monthly pension is Rs. 10,000/- or more (Excluding Multi Tasking Staff/Class IV/Group D employees).
- v) All Persons who paid Income Tax in last assessment years.
- vi) Professionals like Doctors, Engineers, Lawyers, Chartered Accounts and Architects registered with Professional bodies and carrying out profession by undertaking practices.
  - The estimated number of landholding farmer families eligible for the scheme in the country is about 14.50 crore.
- (d): The scheme has already been implemented and as on 05.07.2019,  $1^{st}$  installment to 3,56,03,344 beneficiaries and  $2^{nd}$  installment to 3,10,77,444 beneficiaries have been released.

\*\*\*\*\*